

CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001

Ph: 23753942 Fax-23753923

Petition No. 565/TT/2014

Date: 1.2.2016

To

The Deputy General Manager,
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject:-Truing up transmission tariff for 2009-14 tariff block and determination of tariff for 2014-19 period for asset i.e. Asset 1: LILO of Nalagarh-Kaithal Line at Patiala along with associated bays; Asset 2: 400/220 kV 500 MVA ICT-III at Patiala Sub-station; Asset 3: 400 kV 125 MVAR Bus Reactor at Patiala Sub-station along with associated bays at Patiala Sub-station; Asset 4: 400/220 kV 500 MVA ICT-III at Malerkotla Sub-station under "Northern Region System Strengthening Scheme-XIV (NRSS-XIV)

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 8.2.2016:-

- a. An undertaking on affidavit that the actual equity infused for the actual equity infused during the tariff period 2009-14 and 2014-19.
- b. With regard to balance and retention payment, submit the amount of the balance and retention payment yet to be made along with the details of the contract for which payment has been retained along with the amount retained.
- c. Undertaking duly depicting the un-discharged liabilities, if any.

Yours faithfully,

sd/-

(V. Sreenivas)
Deputy Chief (Legal)